

ITEM NO.3 Court 3 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8430/2020

(Arising out of impugned final judgment and order dated 28-02-2020  
in LPA No. 119/2020 passed by the High Court Of Delhi At New Delhi)

RAJEEV SURI Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 59231/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 60200/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 40857/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 59796/2020 - INTERVENTION APPLICATION  
IA No. 40856/2020 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN  
COPY OF IMPUGNED ORDER  
IA No. 60197/2020 - RECALLING THE COURTS ORDER  
IA No. 59230/2020 - RECALLING THE COURTS ORDER)

WITH

T.C.(C) No. 229/2020 (XVI-A)

( FOR STAY APPLICATION ON IA 53626/2020

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
56174/2020

FOR STAY APPLICATION ON IA 58787/2020

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
58788/2020

IA No. 58788/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 56174/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 58787/2020 - STAY APPLICATION

IA No. 53626/2020 - STAY APPLICATION)

T.C.(C) No. 230/2020 (XVI-A)

IA No. 55083/2020 - EX-PARTE STAY

IA No. 55094/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55088/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55085/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 57242/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55226/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 55222/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 55086/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 510/2020 (X)

IA No. 51038/2020 - EX-PARTE STAY

IA No. 59335/2020 - EXEMPTION FROM PAYING COURT FEE

IA No. 59333/2020 - INTERVENTION APPLICATION

IA No. 59334/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No(s). 638/2020 (PIL-W)

IA No. 59681/2020 - EX-PARTE STAY

IA No. 59685/2020 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(C) No. 681/2020 (X)

IA No. 63944/2020 - STAY APPLICATION)

W.P.(C) No. 684/2020 (X)

IA No. 62769/2020 - EX-PARTE STAY)

Date : 29-07-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
 HON'BLE MR. JUSTICE DINESH MAHESHWARI  
 HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sanjay R. Hegde, Sr. Adv.  
 Mr. Ankit Yadav, AOR

Mr. Shikhil Suri, Adv.  
 Mr. Shiv Kumar Suri, AOR  
 Ms. Shilpa Saini, Adv.  
 Ms. Shweta Saini, Adv.  
 Ms. Nikita Thapar, Adv.  
 Ms. Vinishma Kaul, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
 Mr. Ashok Panigrahi, Adv.  
 Mr. Rajat Nair, Adv.  
 Mr. Kanu Agarwal, Adv.  
 Mr. Raj Bahadur Yadav, AOR

Mr. Shyam Divan, Sr. Adv.  
 Mr. Anshuman Srivastava, AOR  
 Mr. Rohan Pratap Talwar, Adv.  
 Ms. Sugandha Yadav, Adv.  
 Ms. Ria Singh Sawhney, Adv.  
 Ms. Sanam Tripathi, Adv.  
 Mr. Bhav Ratan, Adv.

Mr. Rajiv Bansal, Sr. Adv.  
 Ms. Garima Prashad, AOR  
 Mr. G.S. Oberoi, Adv.

Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following

## O R D E R

Heard learned counsel for the parties on the preliminary objection raised by Mr. Shyam Divan, learned senior counsel appearing for the applicant(s)-intervenor(s).

In deference to the observations made by the Court, Mr. Shyam Divan submits that he would commend to the applicant(s) in application I.A. No.59230/2020 to file substantive writ petition challenging the environmental clearance dated 17.06.2020 by way of writ petition under Article 32 of the Constitution while maintaining the preliminary objection already raised so that all aspects can be considered by the Court at appropriate stage.

Counsel for the respondent(s) and the petitioner(s) have no objection to take recourse to this option while permitting each of them to file response to the proposed writ petition, to be filed by the applicant(s) in I.A. No.59230/2020. As assured by Mr. Shyam Divan, learned senior counsel, the substantive writ petition will be filed within one week from today.

The respondents in the said writ petition to file a comprehensive reply within one week from

service of memo of writ petition. Advance copy of the proposed writ petition be served by the applicant(s) in the office of the Solicitor General through e-mail/on-line, at the time of filing the same in the Registry.

List the matters at the end of Board in the week commencing 17<sup>th</sup> August, 2020.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER